

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Transfer Petition (Civil) No. 42 of 2019

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Rounak Parween	---	---		Petitioner
	Versus			
Md. Sahid Raza	---	---		Opp. Party

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**CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh**

Through: Video Conferencing

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For the Petitioner:	Mr. Mukesh Kumar, Advocate
For the Opp. Party:	Mr. Zaid Ahmad, Advocate

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09/ 26.06.2020    Learned counsel Mr. Mukesh Kumar and Md. Zaid Ahmad appear for the petitioner and opposite party-husband respectively through Video Conferencing.

2.    Learned counsel for the opposite party submits that as per order dated 05.06.2020 also, application for withdrawal of Original Suit No. 759/2018 has been filed by the husband before the learned Family Court, Dhanbad on 20.06.2020 and was taken up on 23.06.2020, copy thereof has also been served on the learned counsel for the petitioner-wife before the learned Family Court, Dhanbad. In all likelihood, formal order of withdrawal of the suit would be passed on the next date fixed before the learned court below i.e. 15.07.2020.

3.    In view of categorical statement made by the learned counsel for the opposite party-husband, learned counsel for the petitioner-wife does not seek to press this petition. Accordingly, instant petition stands disposed of.

**(Aparesh Kumar Singh, J)**

Ranjeet/